

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

IA 59077/2019,134905/2019,174687/2019, in Petition(s) for Special
Leave to Appeal (C) No(s). 901/2014

RAM LAKHAN & ORS.

Petitioner(s)

VERSUS

SWAMI DAYAL (DEAD) & ORS.

Respondent(s)

(Application for substitution of deceased respondent No. 1 to be
listed

IA No. 134905/2019 - APPLICATION FOR SUBSTITUTION

IA No. 59077/2019 - APPLICATION FOR SUBSTITUTION

IA No. 174687/2019 - CONDONATION OF DELAY IN FILING SUBSTITUTION
APPLN.)

Date : 04-05-2022 These matters were called on for hearing today.

For Petitioner(s)

Mr. Anurag Kishore, AOR
Ms. Simranjeet Singh Rekhi, Adv.

For Respondent(s)

Mr. Vishwa Pal Singh, AOR
Mr. Asis Pandey, Adv.
Mr. Vikas Gothwal, Adv.
Mr. Ajeet Pandey, Adv.UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Learned counsel for petitioner has on 25.04.2022, filed an affidavit of dasti service in respect of proposed Lr. Nos. 1/1 to 1/5 of deceased respondent no. 1, stating therein that the respondents have refused to accept the dasti notice. Refusal of notice by dasti not deemed service. Two weeks time, is granted to the learned counsel for the petitioner, to take fresh steps, to serve upon above said respondents, as process could not be served.

In addition, as prayed dasti notice be issued through concerned Trial Court, particulars of which shall be furnished within the same period as mentioned above.

List again on 02.08.2022.

S.P.S. LALER
Registrar

pm